GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1292 ANSWERED ON:12.12.2013 JAIN COMMITTEE Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has constituted any Committee to examine the recommendations of Justice Jain Committee and Krishnamoorthy Committee;
- (b) if so, the details thereof;
- (c) the terms and reference of the said Committee;
- (d) whether the said Committee has given its report to the Government; and
- (e) if so, the details of the recommendations made therein along with the action taken on such recommendations so far?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRIK. C. VENUGOPAL)

- (a): Yes, Madam.
- (b): Government of India had constituted a three member Committee to determine and fix inter-se-seniority of the employees of erstwhile National Airports Authority (NAA) & International Airports Authority of India (IAAI).
- (c): The terms and reference of the said committee are as follows: `The Committee after identifying various principles and parameters of fixation of inter-se-seniority would determine the inter-se-seniority of all the employees in different cadres and prepare a cadrewise single & unified provisional seniority list of the employees in order of seniority within a period of 15 days. After that, this cadrewise seniority list will be published/placed on notice board/ website giving 15 day's time to the employees to file their individual objections, if any, before the committee and the committee shall dispose of the objections within another period of 15 days and publish the final list of cadrewise seniority.
- (d): Yes, Madam.
- (e): The said committee submitted its report and proposed the principle for merger of seniority and recommended the date of merger as 01.08.2009. However, Government of India has decided to merge the seniority in respect of the employees of NAA and IAAI with effect from 01.02.2005 as recommended by Krishnamoorthy Committee i.e. the date on which common recruitment & promotion regulation were implemented. Accordingly, seniority of the employees of the common cadres have been merged w.e.f 01.02.2005.